

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 168**

**TO BE ANSWERED ON THE 11<sup>TH</sup> DECEMBER, 2018/ AGRAHAYANA 20, 1940  
(SAKA)**

**ATTACKS ON MIGRANTS**

**168. SHRI TEJ PRATAP SINGH YADAV:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether people from Bihar and Uttar Pradesh have been attacked in Gujarat and their shops/homes were looted and they were dragged from trains/buses and beaten;**

**(b) if so, the details thereof ;**

**(c) whether these migrants have been forced to flee Gujarat to their home States after such hate attacks ;**

**(d) if so, the details thereof including the details of compensation paid to the victims;**

**(e) whether the Government has issued directions to the State Governments to take stern action against those attackers, if so, the number of persons arrested; and**

**(f) the steps taken/being taken by the Government to deal with such hate crimes in the country?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): As informed by the Govt. of Gujarat, people from Bihar & Uttar Pradesh were attacked in some areas of Gujarat, however, they were not dragged from trains/buses and beaten.**

**(c): No, Madam.**

**(d): Question does not arise.**

**(e) & (f): As reported by Govt. of Gujarat, 63 offences have been registered in this regard. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Various advisories to improve law & order situations are issued by Ministry of Home Affairs to States/UTs from time to time, which are available in the Ministry's website viz [www.mha.gov.in](http://www.mha.gov.in).**

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